

Business Standard

• PUBLISHED SIMULTANEOUSLY FROM:
• AHMEDABAD • BENGALURU • BHOPAAL • BHUBANESHWAR
• CHANDIGARH • CHENNAI • HYDERABAD • JAIPUR • KOCHI
• KOLKATA • LUDHIANA • MUMBAI • NEW DELHI • PUNE

www.business-standard.com

THE MARKETS ON FRIDAY

	change
Sensex	77,763.9 ▲ 261.8
Nifty	24,270.8 ▲ 95.2
Nifty Futures ¹	24,257.7 ▲ 81.5
Dollar	₹82.2 ▲ ₹5.4
Euro	₹108.5 ▲ ₹108.8
Brent Crude (5bbl)	72.6* ▲ 72.4
Gold (10gm)**	₹145,758.0 ▲ ₹3,328.0

1: For information only. 2: Not for trading. *Market open on 07/07/2026. **Market open on 07/07/2026.



Kerala explores high-speed rail, with partial public equity



RIL value matches top 5 IT titans' combined mcap

Dark cloud looms over hotel revenues amid drying reservoirs



set
ts
of
set
ts,
the
ried
my
nt
ct
ed
or
m,
IC,
ith
ate
ps,
set
ils
2
al
Ft,
im
yal
ty,
k
ed
ipr
de
ne,
y:
F.
k
ed
Jo,
Th-
ird
ist
er,
he
it
ce
as

Email: advramp@p@gmail.com
Mobile: 9738888893.

Residency, constructed on the property more particularly described in the Schedule 'A' hereinabove having a super built area of about 2175 sq.ft. Together with one covered car parking in the basement No.E-304 along with full rights, liberties and obligations to use the passage, staircase, facilities and installations, etc., in common with others legally entitled to such rights.
B. Ravindra Prasad * Advocate
No.19, P.G. Halli II Main Road, Vnayaaka Circle, Malleshwaram Bangalore-560 003.
Phone: 9880254424

Amount due in Rs. 31,79, payable as on 24/03/2026

SCHEDULE OF THE PRO
No.20, CTS No. 9680/A/1, if Built-up area 765 sqft., FF: Limits of City Corporation an Portion of plot 20, WEST B' Place: BELAGAVI Date: 04.07.2026 F

**FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India
(Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF GOETC PRIVATE LIMITED**

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	GOETC PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	25.03.2022
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Bangalore (ROC Bangalore)
4.	Corporate Identity No. of corporate debtor	U93010KA2022PTC159252
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No.30 & 31, Amrita Sai 1 st Main Road, Ankappa Reddy Layout, Kaggadasapura Bangalore - 560093, Karnataka
6.	Date of closure of Insolvency Resolution Process	11.06.2026
7.	Liquidation commencement date of corporate debtor	01.07.2026 (Intimation by NCLT through mail is on 01.07.2026)
8.	Name and registration number of the insolvency professional acting as liquidator	HARALAHALLI SHEKARAPPA CHANDRASEKAR IBBI/PA-001/IP-P-02484/2021-2022/13777
9.	Address and e-mail of the liquidator, as registered with the Board	31-2, 1 st Floor, MCC Apartments, 1 st Main, Manivilas Garden, Basaveshwaramgar, Near Veerabhadreshwar Theatre, Back to BBMP Ward No. 102, Bangalore, Karnataka, 560079. email: auditor@cachandru.com
10.	Address and e-mail to be used for correspondence with the liquidator	31-2, 1 st Floor, MCC Apartments, 1 st Main, Manivilas Garden, Basaveshwaramgar, Near Veerabhadreshwar Theatre, Back to BBMP Ward No. 102, Bangalore, Karnataka, 560079. email: auditor@cachandru.com
11.	Last date for submission of claims	30/07/2026 (within 30 days from 01.07.2026)

Notice is hereby given that the Hon'ble National Company Law Tribunal BENGALURU BENCH has ordered the commencement of liquidation of the GOETC PRIVATE LIMITED on 01.07.2026. The stakeholders of GOETC PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 30.07.2026 to the liquidator at the address mentioned against item No.10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

Name and signature of liquidator: HARALAHALLI SHEKARAPPA CHANDRASEKAR
Date and place: 04/07/2026 Bangalore

CHANGE OF NAME
I, **Ancy Prince**, W/o. Prince Prudes Charles, aged about 57 years, residing at Presently at 846, HIG-1, Block-3, Surya Nagar Phase - III KHB Attibele, Anekal Taluk, Bengaluru Dist.-562107, Permanent at 10, 05th Cross, Navel Mess, S.K. Garden, Bengaluru North, Bengaluru-560046, do hereby declare that both the name **Ancy Prince** and **Prince Anitya Kumari** belongs to me one and same person, vide affidavit dated 04.07.2026, sworn to before **Muniswamy .T, Advocate & Notary Public, Govt. of India, Bengaluru.**

CHANGE OF NAME
I, **ALPHONSO DAYALAN THOMAS**, son of **Thomas Daniel**, aged about 46 years, residing at 39/1 Primacity Apartment, A 116, Nestor Block, Doddathogur, Electronic City, Bangalore South, Bangalore Urban, Karnataka-560100, I have changed my name from **ALPHONSO DAYALAN THOMAS THOMAS DANIEL**. To **"ALPHONSO DAYALAN THOMAS"**.
Vide Affidavit Date 2/7/26 Advocate and notary by **Anitha Bai**

Hon. Balasahab Thackeray Agribusiness and Rural Transformation (SMART) Project (www.smart-mh.org)
E-TENDER NOTICE NO. : 2026_DOAWB_1312696_1
Supply, Installation, Commissioning & Testing of Tomato Processing Unit 2 TPH
The Government of Maharashtra is implementing the World Bank-funded SMART Project. **Krushitkarsh Agro Farmers Producer Company Limited A/P. Nigave Dumala, Tal. Karveer Dist: Kolhapur-416229** is one of the beneficiaries under the project and inviting online bids on <https://mahatenders.gov.in> for above mentioned Machinery. The last date for submission of online bid is **03/08/2026 up to 3:00 PM**. Any updates or notices shall be published on aforementioned websites only.
District Implementation Unit, SMART Project Dist. Kolhapur

ANAND RATHI Anand Rathi Global Finance Limited : Express Zone, A Wing, 8th Floor, Western Express Highway, Goregaon (E), Mumbai - 400 063 India
SRI LAKSHMI ENTERPRISES Ref No: APPL00009758

POSSESSION NOTICE

Whereas, the Authorized Officer of the Anand Rathi Global Finance Limited, under the Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued **Demand Notice (details specifically mention in table below, hereinafter Demand Notice)** under Section 13 sub-section 2 of the Securitisation And Reconstruction of Financial Assets and

SONATA SONATA SOFTWARE LIMITED
CIN : L72200MH1994PLC082110

